

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.

Petitioners : Hexa Climate Solutions Private Limited (HCSPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, HCSPL
Shri Aman Sheikh, Advocate, HCSPL
Shri Sarthak Sareen, Advocate, HCSPL
Ms. Sunanda Chaudhary, Advocate, HCSPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the Respondent/CTUIL has served a copy of its reply only yesterday and the Petitioners may therefore be granted ten days' time to file their rejoinder thereto. The learned counsel also requested that the Petition be listed for further hearing immediately thereafter.

2. The learned counsel for the Respondent/CTUIL also sought liberty to upload its reply on the e-filing portal.
3. Considering the above, the Commission permitted the Respondent/CTUIL to file /upload its reply on the e-filing portal within two days. The Petitioners were also permitted to file their rejoinder within ten days.
4. The Petition will be listed for hearing on **4.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

